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Words of Commands in the Army

*646. SHRI JAGAT NARAIN: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that several Ministers of the Tamil Nadu Government have appealed to the South Indian regiments in the regular army not to obey words of command in Hindi and demand them in English;
- (b) if so, Government's reaction thereto; and
- (c) the language in which commands are given in the regular army?

THE MINISTER OF DEFENCE (SAR-DAR SWARAN SINGH): (a) Government are not aware of any such incident.

- (b) Does not arise.
- (c) Hindi, in accordance with the practice prevailing now for about twelve years.

श्री जगत नारायण: मैं मंत्री महोदय से यह पूछना चाहता हूं कि क्या यह उनके इल्म में है कि तमिलनाडु में एन०सी०सी० ट्रेनिंग कैंप्स को बिलकूल बंद कर दिया गया है स्कुलों और कालेजों में सिर्फ इसलिए कि वहां पर वर्ड आफ कमांड हिन्दी में हैं और वह नही चाहते कि व हिन्दी में हों?

SARDAR SWARAN SINGH: So far as the N. C. C. training in the State of Tamil Nadu is concerned, it is a fact that excepting for certain establishments it is not functioning at the present moment. But we are in correspondence and in touch with the Government of Tamil Nadu and efforts are being made to find a satisfactory solution which might be acceptable.

SHRI A. P. CHATTERJEE: Will the honourable Minister enlighten the House as to the possibility of formulating such words of command which may have all-India applications—I mean such terms which will be of universal Indian application—just as they are doing in respect of scientific and other terms so that even the regional languages may adopt them and Hindi also may adopt them?

SARDAR SWARAN SINGH: It is a suggestion and I will pass it on to the linguistic experts.

काश्मीर के मुख्य मंत्री के साथ प्रधान मंत्री को बातचीत

to Questions

*647. भी राजनारायण : क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

- (क) क्या यह सच है कि जम्म और काश्मीर· के मुख्य मंत्री ने हाल में उनसे भेंट की थी और उन्हें उस राज्य की स्थिति से अवगत कराया था ; और
- (ख) यदि हां, तो इस भेंट में हुई बातचीत-कासार क्या है?
- †[P. M.'s MEETING WITH KASHMIR C. M

*647. SHRI RAJNARAIN: Will PRIME MINISTER be pleased to state

- (a) whether it is a fact that the Chief Minister of Jammu and Kashmir recently met her and apprised her of the situation in that State; and
- (b) if so, what is the gist of the talks held during this meeting?]

उपमंत्री (श्रीमती नन्दिनी सत्पथी): (क) और (ख) जम्मू और काश्मीर के मुख्य मंत्री प्रधान मंत्री से समय-समय पर मिलते रहते हैं। इन मुलाकातों के दौरान, राज्य की समुची स्थिति पर भी कभी-कभी बातचीत होती है। सदन यह मानेगा कि ऐसी चर्चाओं के आशय के बारे में जानकारी देना संभव नहीं।

†[THE DEPUTY MINISTER (SHRI-MATI NANDINI SATPATHY): (a) and (b) The Chief Minister of Jammu and Kashmir meets the Prime Minister from time to time. In the course of these meetings, the overall situation in the State is also sometimes House will appreciate it is not possible to indicate the nature of such talks.]

DEFENCE INDUSTRIES IN STATES

*648. SHRI SYED HUSSAIN :±

SARDAR GURCHARAN SINGH TOHRA:

Will the Minister of DEFENCE be pleased to state:

(a) the names of the States which have. shown their eagerness and have proposed

†[] English translation.

‡The question was actually asked on the floor of the House by Shri Syed Hussain

schemes for establishing and running defence industries; and

Oral Answers

(b) what action is being taken by Government in this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA):

- (a) The States of Andhra, Bihar, Gujarat, Haryana, Himachal Pradesh, Kerala, Madhya Pradesh, Maharashtra, Mysore, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttar Pradesh have suggested, in the recent past, the establishment of one or more Defence Production Units in their respective States.
- (b) The proposals received from the States are considered taking into account a variety of factors like strategic considerations, availability of raw materials, skilled man-power and workshop facilities, the proximity of ancillary industries and consuming centre in addition to the availability of land, water, power, transport, communication and other facilities and decisions are taken on merits.

SHRI KALYAN ROY: Is it a fact that the U. F. Government has written to the Defence Ministry about the transfer of certain important departments from Calcutta to Kanpur? Is it a fact that the Government of West Bengal has made a serious protest against these transfers of Ordnance Factories and the Headquarters from Bengal to other States?

SHRI L. N. MISHRA: We are not transferring any Ordnance Factories from Bengal to any other State. As I stated earlier, we are only transferring the head office of the general stores of the Directorate General of Ordnance Factories to Kanpur and this is a decision which was taken a long time ago.

SHRI KALYAN ROY: I asked whether the Defence Ministry has received a strong protest from the Chief Minister of Bengal and what is the reply?

SHRI L. N. MISHRA: We have received some representations and also letters from the Government of Bengal and our decision is firm and we have decided to shift the office to Kanpur.

DR. BHAI MAHAVIR: In view of the anxiety of many States to establish defence industries and in view of the fact that some years back when there was fighting with Pakistan it was discovered that some of the Imported equipments for defence could

very well be manufactured here to the extent of 80 per cent. I would like to know if we are depending on any requirements of our defence equipment which we can produce here and, if so, to what extent? In view of the fact that our States in the various regions are anxious to establish industries for producing them, why are we not making ourselves self-sufficient in this respect?

SHRI L. N. MISHRA: Our efforts are in that direction but it is not possible to be self-reliant in every matter.

SHRIN. SRIRAMA REDDY: I would like to know whether the Minister is aware that the Bharat Electronics Limited in Bangalore has been doing an excellent job and a unit has been established and experience has been gained and the technology is being developed? That being the case, may I know whether some rethinking is being made by the Ministry in the matter of expansion of the same factory outside Mysore in the light of the fact that the Chief Minister has made available the land, water, electricity, etc. at cheap rates? May I know if it is a fact or not?

SHRI L. N. MISHRA: I am thankful to the member for the compliment he has paid to this factory. We are having one new unit of this and there are some other schemes under consideration. An expert committee was set up and they have made some recommendations. We will be taking a decision shortly about the location of the third unit.

SHRI NIREN GHOSH: What are the reasons for your deciding that the DGOF should be shifted from Calcutta to Kanpur because the people of the State have a feeling for a long time that some discrimination is being practised and Calcutta is being denigrated purposely. It is not to be brushed aside. You should give serious thought to it and reply.

SHRI L. N. MISHRA: The main reason is the Directorate General of Ordnance Factories has 27 factories and is very much overworked. We want to lighten his burden and decentralise the organisation and take to the place where most of the factories are located.

Some are in U.P. one in Chandigarh and one at Avadi, Madras, There is no factory in Bengal. That is why we decided to shift to Kanpur probably early in 1968 and there is no discrimination. I might inform the Member that we are shifting only the head office. There are about 120

Out of 1200 employees who will have to go to Kanpur. We are giving them additional financial help and accommodation and we want the Member's cooperation and help in this matter.

DEMANDS OF ALL INDIA CANTONMENT BOARD EMPLOYEES FEDERATION

*649. SHRI ARJUN ARORA :† SHRI A. G. KULKARNI :

Will the Minister of DEFENCE be pleased to state:

- (a) whether the All India Cantonment Board Employees Federation submitted a memorandum to the Defence Secretary in May, 1969; and
- (b) if so, whether any action has been taken to introduce retirement benefits to Cantonment Board employees and for the solution of their housing problem?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) Yes, Madam.

(b) Terminal benefits are at present admissible to Cantonment Fund employees in accordance with the provisions of the Cantonment Fund Servants Rules. No final decision to amend the rules in respect of the terminal benefits has yet been taken.

Regarding housing, the Cantonment Boards have been advised to take advantage of the various schemes in getting loans/grants from the State Governments to finance the construction of houses for Cantonment Fund servants.

SHRI A. G. KULKARNI: May I know whether he is aware that in the memordum submitted by the All India Cantonment Board Employees' Federation it is stated that there is discrimination because in the big cities there are City Corporations as well as Cantonment Boards. The Corporation employees have a different scale of pay while the Board have a lower grade. employees creates irritation. It is the right of the employees of the Board to get what their counterpart gets in the City Corporation. I do not understand why the Government, when they proclaim about progressive ideas, are making discrimination between the employees of the Board and those of the Corporation? Secondly may I know whether the Cantonment Boards have been given more powers as was discussed in the last Session and may I know whether decentralisation of power has been given to them so that they need not refer to Delhi for everything?

SHRI M. R. KRISHNA: We are aware that there are certain differences in the pay scales of the State Government employees compared to the Cantonment employees' scales but in some States the Cantonment Board employees may be getting more. In any case we have brought them on par with the State Government employees. We do not want the same kind of people, in the same category getting different scales within the same state. About the other matter regarding decentralisation of the powers of the Cantonment Boards, we will be soon bringing an amendment to the Act before the House.

SHRI ABID ALI: Is it not a fact that this particular demand of the workers to bring them at par with the State Government employees in the matter of pay has been assured to them for more than five years and still it has not been implemented?

SHRI M. R. KRISHNA: One of the points mentioned in the memorandum is about increasing the quantum of contribution towards the Provident Fund, etc. They want an increase from 6½% to 8-1/3% of the pay. That is under consideration. We would try to bring the percentage in respect of the Board empployees on par with the rest of the employees.

SHRI ABID ALI: Madam . . .

THE DEPUTY CHAIRMAN: No. You should be more brief and direct in the questions. Mr. Bhandari.

श्री सुन्दर सिंह भंडारी: कुछ समय पहले रक्षा मंत्री जी ने इस बात का उल्लेख किया था कि एक काम्प्रेहेंसिव बिल कैनटो नेंंट बोर्डस की व्यवस्था के बारे में लाया जा रहा है। तो मैं यह जानना चाहता हूं कि उस बिल के अन्तर्गत प्राविडेंट फंड में कांट्रीब्यूशन वाला जो सवाल है, कर्मचारियां के जो सेवा नियम हैं उनको भी नया रूप देने के लिये और इसके लिये रूल्स बनाने के लिये उस बिल में कुछ व्यवस्था करने का आप विचार कर रहे हैं?

SHRI M. R. KRISHNA: All these are under consideration. When a Bill comes, I think the Member will be over-satisfied.

[†]The question was actually asked on the floor of the House by Shri Arjun Arora.